Written Answers

Statement

Outstanding advances of public sector banks under the D.R.I. Scheme as at the end of June, 1983 in respect of six banks nationalised on 15th April, 1980.

(Amount in Rs. Lakhs)

to Questions

						Of which to SC/ST		DRI
Name of the bank					Amount outstanding	Amount outstanding	Percentage as- ling to total per advances to under DRI add Scheme at	advances as percentage to total advances at the end of pre- vious year
Andhra Bank .	3			3	405.40	185.03	46	0.77
New Bank of India	*	12	180		301-69	165.30	55	0.84
Punjab & Sind Bank	¥.		(*)	×	433.56	199.42	46	0.87
Vijaya Bank	8		180	×	320.70	98.96	31	0.98
Oriental Bank of Com	merc	е.	27	2	169-89	88- 19	52	0.65
Corporation Bank	€	6			168.72	67.67	40	0.85

(Data Provisional)

Defrauding of Bank of Baroda

3009. SHRI RAMSINGBHAI PATAL-IYABHAI RATHVAKOLI: Will tht Minister of FINANCE be pleased to state:

- (a) whether it is a fact that Rs. 88 lakhs have been defrauded by the Branch Manager of Pethapur Branch, Ahemdabad of Bank of Baroda;
- (b) if so, what are the details in this regard;
- (c) whether the case has since been handed over to the CBI for investigation; and
- (d) what action Government have taken against the said Branch Manager and other officers involved in the case?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAN-ARDHANA POOJARY): (a) to (d) Bank of Baroda has reported that a fraud was committed at its Pethapur branch, Ahmedabad, involving a sum of Rs. 82.48 lakhs. The Bank has reported the matter

eto Central Bureau of Investigation and has chargesheeted 13 officers. Six officers have been placed under suspension. Th» investigation is in progress.

Permission for Investments refused to aoa resident Indians

3010. SHRI R. R. MORARKA: Will the Minister of FINANCE be pleased to

- (a) the total investment made by nonresident Indians under the Portfolio Investment scheme in the shares of the Indian companies;
- (b) the names of the investing foreign companies as well as the Indian companie! in whose shares the investments were made, with amounts in each case; and
- (c) the names of the non-residents of Indian nationality origin and the overseas corporate bodies owned by such persons to whom permission for investment in Indian companies was refused under the Portfolio Investment Scheme with the amounts each of them wanted to invest?